

EMIGRANT SHIPS, MADRAS ACT 1845

ACT No XXV OF 1845

(Rep., Act 13 of 1864)

[20th December, 1845.]

Passed by the Hon'ble the President of the Council of India in Council on the 20th December 1845, with the assent of the Right Hon'ble the Governor General of India.

AN Act for regulating the time of sailing of Ships carrying Emigrants from Madras to Jamaica, British Guiana and Trinidad.

Whereas by Section VIII. Act XXI. Of 1844, it is was amongst other things enacted, that no Ship or Vessel carrying Emigrant Laborers to Jamaica, British Guiana, or Trinidad, should sail from Calcutta, Madras or Bombay, at any other time between the 30th day of any September, and the 1st of March next, thereafter ensuing:

And whereas the said provision is found to be inconvenient so far as regards Ships or Vessel carrying Emigrant Laborers from Madras:

It is therefore hereby enacted, that so much of the said Act as is hereinbefore recited be repealed so far as regards such last mentioned Ships or Vessels.

II. And it is hereby enacted, that no Ships or Vessels carrying Emigrant Laborers to Jamaica, British Guiana, or Trinidad, shall sail from Madras at any other time than between 31st day of any August, and 1st march next, thereafter ensuing.
